

- Ref'nce : 1) Resolution of Hon'ble Computer Committee Meeting dated 23.12.2022 Subject – Mandatory e-filing.
2) Notice dated 30th December 2022 bearing No. R(J)-1/Regular/473/2022 notifying mandatory e-filing of specified categories.
3) Notice dated 10.01.2023 bearing No. RJ-1/Regular/21/2023

No. RJ-1/Regular/ 43 /2023

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay and its benches at Nagpur and Aurangabad and High Court of Bombay at Goa** that :

The Hon'ble the Acting Chief Justice is pleased to direct pursuant to the difficulties expressed by the office bearers of Bar Council of Maharashtra and Goa that in case of difficulties in the filing of **1) Criminal Writ Petitions 2) Criminal Applications under Section 482 of Criminal Procedure Code and 3) Criminal Appeals** through e-filing by Advocates and the parties appearing in-person due to technical or some other reasons as directed vide the Notice under reference for a period of **15 days (with effect from 24 January 2023)** physical filing may be accepted.

The rest of the categories of the proceedings mentioned in Notice under reference shall be accepted through e-filing only.

Dated this the 24th day of January 2023

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(H. M. Bhosale)
Registrar (Judl-I),
High Court, A.S., Bombay.